

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO. I

Service Tax Appeal No. 60272 of 2013

(Arising out of Order-in-Appeal No. 07/COMMR/ST/GZB/2013-14 dated 29.07.2013 passed by COMMISSIONER OF CENTRAL EXCISE -Ghaziabad)

M/s. Uttam Toyota

(A Division of Standard Type Foundry Pvt. Ltd.)

...Appellant

A-11, Meerut Road, Industrial Area,
Ghaziabad. (U.P.)

Versus

**Commissioner of Central Excise,
Ghaziabad**

...Respondent

C.G.O. Complex-II, Kamla Nehru Nagar,
Ghaziabad 201302

APPEARANCE:

Mr. B.L. Narashimhan, Advocate for the Appellant

Mr. Gyanendra Kumar Tripathi, Authorised Representative for the
Respondent

**CORAM : HON'BLE MR.JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

Date of Hearing/ Decision: **07.05.2019**

FINAL ORDER No.: 71365-71368/2019

JUSTICE DILIP GUPTA

The Appeal is allowed. For order, see order of date in
Service Tax Appeal No. 472 of 2011.

(Dictated and pronounced in the open Court)

SD/
(JUSTICE DILIP GUPTA)
PRESIDENT

SD/
(C.L. MAHAR)
MEMBER (TECHNICAL)

ARCHANA